

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 603
IB-395/ND/2022
IA/4796/2022

IN THE MATTER OF:
Canara Bank

...PETITIONER

Vs.

Mr. Karan A. Chanana

...RESPONDENT

Section
U/s 95(1) of IBC, 2016

Order delivered on 12.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant

:Mr. Ankur Mittal and Mr. Jayesh
Gupta, Advs.

For the RP

:Mr. Vivek Parti, RP

ORDER

IA/4796/2022

Ld. counsel on behalf of the Resolution Professional is present. Proxy counsel on behalf of the Personal Guarantor is present and submitted that they have filed an additional document, however it is not reflected on the e-portal. Ld. counsel for the Personal Guarantor is directed to approach the Registry and cure the defects. It is made clear that whatever reply and their additional document are shall be brought on record before the next date of hearing, failing which the matter will be considered on the basis of materials available on record. List the matter on **06.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)